

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3592/2024

(Arising out of impugned final judgment and order dated 22-02-2024 in AB No. 347/2024 passed by the Gauhati High Court)

RAKIB UDDIN AHMED @ NEELABH SOURAV

Petitioner(s)

VERSUS

STATE OF ASSAM & ANR.

Respondent(s)

(FOR ADMISSION and IA No.63507/2024-EXEMPTION FROM FILING O.T.)

Date : 15-03-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Ms. Shahrukh Alam, Adv.
Ms. Akriti Chaubey, AOR
Mr. Shantanu Singh, Adv.
Ms. Sadhana Madhavan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing O.T. is allowed.

Learned counsel appearing for the petitioner placed reliance upon the apology rendered by the petitioner at page No.25 of the paper-book.

We have perused the aforesaid document.

Issue notice.

In the meantime, the petitioner shall not be arrested subject to the condition that he shall co-operate with the investigation.

Learned counsel for the petitioner is permitted to serve standing counsel for the State.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)